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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 954 OF 2018

IN THE MATTER OF:

Jang SinghApplicant

Versus

State of U.P.Respondent

D.H.O.H. 10.01.2020

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Dated: 08.01.2020

NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Filing Section
Dairy No..... 43/20
08 JAN 2020
Fee..... IP/ DD/ ONLINE
Signature of Receiving Officer

V Singh

(VISHWAJIT SINGH)

Advocate for Respondent
(Municipal Corporation Ghaziabad)
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GHAZIABAD

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.954/2018

IN THE MATTER OF :

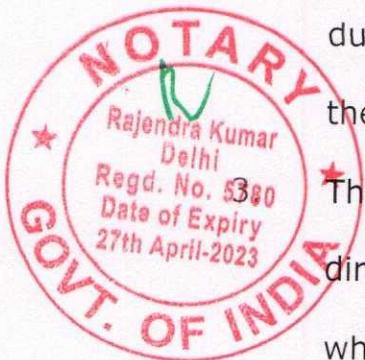
Jang Singh ... Applicants
Versus
State of U.P. ... Respondents

**AFFIDAVIT ON BEHALF OF MUNICIPAL CORPORATION
GHAZIABAD**

I, Dinesh Chandra, son of Late Sri Shishu Pal Singh, aged about 52 years, posted as Municipal Commissioner, Ghaziabad Nagar Nigam, Ghaziabad, U.P. presently at New Delhi do hereby solemnly affirm and state as under:

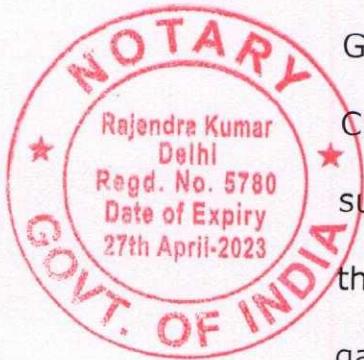
1. That the deponent is working as the Municipal Commissioner, Ghaziabad Nagar Nigam and is well conversant with the facts and circumstances of the case and hence, competent to swear this affidavit.
2. That it is respectfully submitted that the issue where pertains in the said case is the allocation of the dumping ground in the residential area of Shakti Khand-4, Indirapuram, Ghaziabad near DPS and Jaipuria Institute. The residents of the said area are affected by hazardous unhealthy environment on account of dumping of garbage in the said dumping ground, and therefore, the present complaint was filed.

That this Hon'ble Tribunal vide its order dated 02.02.2019, directed the District Magistrate, Ghaziabad to examine as to whether the dumping ground allotted is as per prevailing Rules



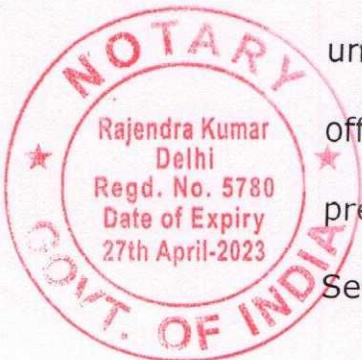
and furnish a report within one month from the date of the receipt of the order.

4. That it is respectfully submitted that O.A No.909 of 2018(Confederation of Trans Hindon RWA Ghaziabad &Ors. Vs. U.P State Pollution Control Board &Ors) pertains to the same issue as in O.A No.954 of 2018(Jang Singh Vs. State of UP). It is relevant to submit here that this Hon'ble Tribunal vide its order dated 19.11.2018 in O.A No.909 of 2018 constituted a Joint Committee comprising of the representatives of the District Magistrate, Ghaziabad, the Ghaziabad Development Authority and the Municipal Corporation Ghaziabad and the State Pollution Control Board to prepare an appropriate action plan in the matter and execute the same.
5. That it is respectfully submitted that this Hon'ble Tribunal vide its order dated 28.05.2019 in O.A No.909 of 2018 directed the Municipal Corporation Ghaziabad to deposit a sum of Rs. 25 lakhs towards compensation for damage to the environment within one month with the CPCB for its inaction in complying with the Solid Waste Management Rules, 2016, in not collecting garbage from Indirapuram, Vasundhara and Vaishali which is being dumped at Shakti Khand.
6. That it is respectfully submitted that the Respondent No.7, Ghaziabad nagar Nigam filed an Application for Modification/ Clarification of the order dated 28.05.2019. It is important to submit here that in the said Application it was clearly mentioned that the entire responsibility of handling the disposal etc.of the garbage was with the Ghaziabad Development Authority and the



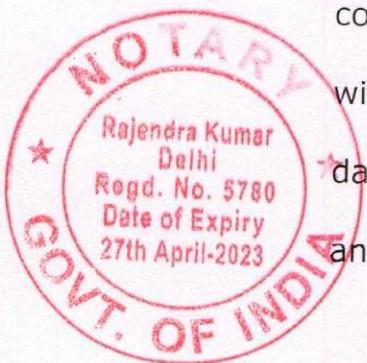
Ghaziabad Nagar Nigam, neither had any authority nor any responsibility for handling the garbage disposal at Shakti Khand-4, Indirapuram, Ghaziabad due to the reason that the entire area comes under the jurisdiction and control of Ghaziabad Development Authority. It is further stated that unless and until Ghaziabad Development Authority formally hands over the said area to Ghaziabad Nagar Nigam in accordance with process established by law, the responsibility would not shift to Ghaziabad Nagar Nigam. The entire area has to be managed and looked after by the Ghaziabad Development Authority.

7. That the aforesaid Application for Modification/Clarification was listed before this Hon'ble Tribunal on 21.08.2019 as I.A No.385/2019 in O.A No.909/2018. On the said date it was brought to the notice of this Hon'ble Tribunal that the entire responsibility of handling the disposal etc. At Shakti Khand-4, Indirapuram, Ghaziabad of the garbage was with the Ghaziabad Development Authority. This Hon'ble Tribunal directed the District Magistrate, Ghaziabad to resolve the said dispute between Ghaziabad Development Authority and Ghaziabad Nagar Nigam and the deposit may be made accordingly either by Municipal Corporation or by GDA.
8. That it is respectfully submitted that in compliance of the order dated 21.08.2019, a meeting was convened on 07.09.2019 under the chairmanship of District Magistrate, Ghaziabad. The officers of GDA, GNN and U.P Pollution Control Board were also present. It is further stated that in the said meeting the Secretary of the Ghaziabad Development Authority accepted the

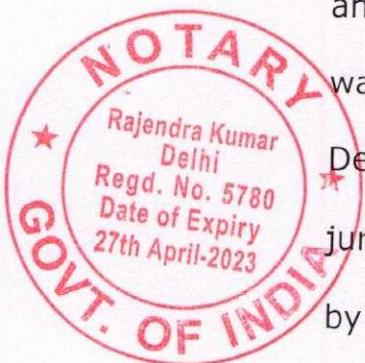


fact that the said land belongs to the GDA and the garbage is being disposed on the said land as per the Master Plan by the GDA.

9. That it is respectfully submitted that after the aforesaid meeting held on 07.09.2019, District Magistrate, Ghaziabad vide order dated 19.09.2019 was pleased to hold that it will be appropriate that the amount of damages of Rs.25 lakhs is deposited by Ghaziabad Development Authority as the said area is controlled by Ghaziabad Development Authority only. A true and correct copy of the said order by the District Magistrate, Ghaziabad dated 19.09.2019 is marked and annexed as **Annexure A-1** to this affidavit.
10. That it is respectfully submitted that Jang Singh Vs. State of Uttar Pradesh(O.A No.954/2018) was listed before this Hon'ble Tribunal on 13.11.2019 and on the said date the tribunal directed the Commissioner, Municipal Corporation to be present on the next date of hearing. It is further submitted that in the light of the order passed by the District Magistrate on 19.09.2019, Ghaziabad Nagar Nigam wrote a letter to Ghaziabad Development Authority on 16.11.2019 requesting them to be present on the next date of hearing to explain the Hon'ble Tribunal the present situation of the area of Indirapuram as it is controlled by the Ghaziabad Development Authority and falls within their jurisdiction. A true and correct copy of the letter dated 16.11.2019 by the Ghaziabad Nagar Nigam is marked and annexed as **Annexure A-2** to this affidavit.

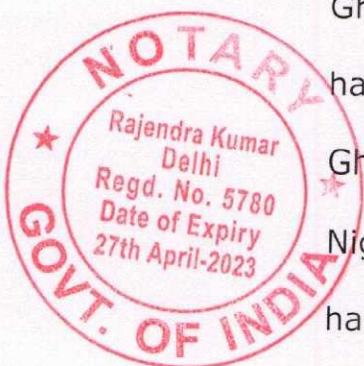


11. That it is most respectfully submitted that for the purpose of initiating the process of handing over of the said area, the Chief Engineer of Ghaziabad Nagar Nigam wrote a letter dated 05.12.2019 informing the Ghaziabad Development Authority that for the purpose of handing over of the area, a Joint Inspection would take place of the said area on 11.12.2019 and therefore, the concerned Engineers shall be present at the Zonal Office of the Nagar Nigam on the said date. It is further submitted that in reply to the said letter, the Ghaziabad Development Authority wrote a letter dated 06.12.2019 informing the Ghaziabad Nagar Nigam that due to some personal work of the Ghaziabad Development Authority, engineers and officers would not be able to take part in joint inspection on 11.12.2019, and therefore, Ghaziabad Development Authority requested to change the date of the said joint inspection to 10.12.2019 from 11.12.2019. A true and correct copy of the letter dated 05.12.2019 by the Ghaziabad Nagar Nigam is marked and annexed as **Annexure A-3** A true and correct copy of the letter dated 06.12.2019 by the Ghaziabad Development Authority is marked and annexed as **Annexure A-4** to this affidavit.
12. That it is respectfully submitted that the handing over of the Indirapuram area is not being completed due to the deficiencies and incomplete infrastructural work such as sewage system, water supply and other works, on the part of the Ghaziabad Development Authority in the said area, as it comes under their jurisdiction. A meeting was convened by the committee formed by the Ghaziabad Nagar Nigam on 04.09.2019. In the said

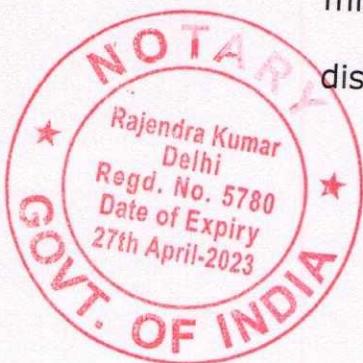


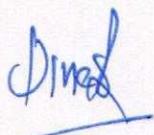
meeting the aforesaid issues were taken up by the Ghaziabad Nagar Nigam and it was decided by the Ghaziabad Nagar Nigam that before handing over of the said area, the said deficiencies and infrastructure work shall be dealt with by the Ghaziabad development Authority. That it is respectfully submitted that the Joint Inspection took place on 10.12.2019, concerned Engineers were present from Ghaziabad Development Authority and Ghaziabad Nagar Nigam. The area between village Kanavani to the drain situated at NH 24. In the said Joint Inspection some deficiencies were found, which needs to be removed by the Ghaziabad Development Authority before handing over the said area to Ghaziabad Nagar Nigam. It is further submitted that handing over process will be initiated once all the aforementioned incomplete work are completed by the G.D.A., once it is done the same would be put before the Board of Ghaziabad Nagar Nigam and only after getting the approval from the Board the process of handing over would be completed. A true and correct copy of the Departmental Report related to the said Joint Inspection 16.12.2019 is marked and annexed as **Annexure A-5** to this affidavit.

13. That it is clear even from the aforesaid correspondence that the said area is under the process of being handed over to Ghaziabad Nagar Nigam and presently the responsibility of handling the disposal etc. of the garbage was with the Ghaziabad Development Authority and the Ghaziabad Nagar Nigam, neither had any authority nor any responsibility for handling the garbage disposal at Shakti Khand-4, Indirapuram.



It is important to submit here that it is the duty of the Government Authorities to maintain the hygiene and environment of the public place at large and the same can be carried out only if it is within the jurisdiction of the said Authority. It is further stated that even in the meeting held on 07.09.2019 under the Chairmanship of the District Magistrate, the Secretary of the Ghaziabad Development Authority accepted the fact that the said land belongs to the GDA and the garbage is being disposed on the said land as per the Master Plan by the GDA. It is further stated that joint inspection is going on by the engineers of both the Authorities for the handing over process and Ghaziabad Nagar Nigam trying its best to solve the said dispute as soon as possible. Nevertheless, the responsibility of handling the garbage as on the date lies with the Ghaziabad Development Authority and therefore, the present Miscellaneous Application moved by the Ghaziabad Development Authority in the case of O.A No.909 of 2018 (Confederation of Trans Hindon RWA Ghaziabad & Ors. Vs. U.P State Pollution Control Board & Ors) is not only misconceived but is also without any base and liable to be dismissed.

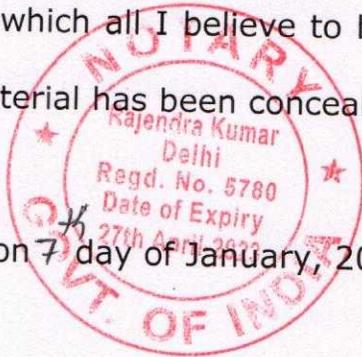



DEPONENT

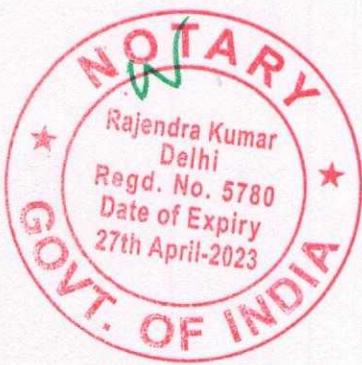
VERIFICATION:

I, the deponent above named do hereby solemnly swear and verify that the contents of above mentioned paragraphs of this affidavit are true to my knowledge; and are based on the perusal of record and on legal advice which all I believe to be true and no part of it is false and nothing material has been concealed.

Verified at New Delhi on 7th day of January, 2020.



[Signature]
DEPONENT



ATTESTED *[Signature]*
RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 9899446209
07 JAN 2020

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO
UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT
DELHI ON 07 JAN 2020
IDENTIFY THE EXECUTIVE / DEPONENT WHO HAS
SIGNED IN MY PRESENCE *[Signature]*

IDENTIFIED

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 909/2018 Confederation of Trans Hindan RWA's Ghaziabad Applicant(s) Versus U. P. State Pollution Control Board & Ors में पारित आदेश दिनांक 21.08.2019 के अनुपालन के सम्बन्ध में जिलाधिकारी, गाजियाबाद की अध्यक्षता में दिनांक 07.09.2019 को सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 909/2018 Confederation of Trans Hindan RWA's Ghaziabad Applicant(s) Versus U. P. State Pollution Control Board & Ors में मा0 अधिकरण द्वारा दिनांक 21.08.2019 को निम्न आदेश पारित किये गये हैं:-

"It is made clear that direction in the order dated 28.05.2019 with regard to deposit of Rs. 25 Lakhs towards compensation for damage to the environment and performance guarantee of Rs. 25 Lakhs for taking remedial steps will apply to the authority which is concerned in the matter. The order directs Municipal Corporation Ghaziabad to do so. Since it is stated that responsibility is of the Ghaziabad Development Authority (GDA), the inter se dispute between the Municipal Corporation Ghaziabad and the GDA may be resolved by the District Magistrate, Ghaziabad within three weeks from today and deposit may be made accordingly either by Municipal Corporation or GDA as per the direction of the District Magistrate within one month....."

उपरोक्त आदेश के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में दिनांक 07.09.2019 को कलेक्ट्रेट, गाजियाबाद में बैठक आहुत की गयी है। बैठक में निम्नलिखित अधिकारीगण उपस्थित रहें:-

1. जिलाधिकारी, गाजियाबाद।
 2. नगर आयुक्त, नगर निगम, गाजियाबाद।
 3. अपर जिलाधिकारी (नगर), गाजियाबाद।
 4. सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
 5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
- सर्वप्रथम जिलाधिकारी, गाजियाबाद द्वारा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद से उक्त वाद के सम्बन्ध में अद्यतन कार्यवाही की स्थिति से अवगत कराने के निर्देश दिये गये। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अगवत कराया गया कि उक्त वाद में मा0 एन0जी0टी0 द्वारा दिनांक 28.05.2019 को नगर निगम, गाजियाबाद को पर्यावरणीय क्षतिपूर्ति के रूप में रु0 25 लाख केन्द्रीय प्रदूषण नियंत्रण बोर्ड में एक माह में जमा किये जाने के आदेश पारित किये गये हैं।
 - बैठक में उपस्थित नगर आयुक्त, नगर निगम गाजियाबाद द्वारा अवगत कराया गया कि प्रश्नगत स्थल शक्ति खण्ड-4, इन्द्रापुरम, गाजियाबाद स्थित भूमि गाजियाबाद विकास प्राधिकरण के क्षेत्रान्तर्गत स्थित है, जिस पर नगरीय ठोस अपशिष्ट के निस्तारण सम्बन्धी कार्य गाजियाबाद विकास प्राधिकरण द्वारा किया जा रहा है तथा नगर निगम, गाजियाबाद द्वारा उक्त स्थल पर नगरीय ठोस अपशिष्ट का निस्तारण नहीं किया जाता है।
 - बैठक में उपस्थित सचिव, गाजियाबाद विकास प्राधिकरण द्वारा उक्त तथ्य स्वीकार करते हुए अवगत कराया गया कि सम्बन्धित भूमि गाजियाबाद विकास प्राधिकरण की है व इसमें मास्टर प्लान के अनुसार कूड़े का निस्तारण गाजियाबाद विकास प्राधिकरण द्वारा ही किया जा रहा है परन्तु प्राधिकरण को उक्त प्रकरण में कोई नोटिस/सूचना प्राप्त न होने के कारण अपना पक्ष मा0 अधिकरण के समक्ष नहीं रखा जा सका है।
 - उक्त के क्रम में जिलाधिकारी, गाजियाबाद द्वारा निर्णय लिया गया कि सम्बन्धित वाद में जुर्माने की राशि रु0 25.0 लाख (पच्चीस लाख) का भुगतान गाजियाबाद विकास प्राधिकरण द्वारा ही किया जाना उचित होगा। जिस सम्बन्ध में सचिव, गाजियाबाद विकास प्राधिकरण द्वारा जुर्माना अधिरोपित किये जाने के सम्बन्ध में अपना प्रत्यावेदन/पक्ष जिलाधिकारी,

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गाजियाबाद एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष रखे जाने का अनुरोध किया गया है।

- जिलाधिकारी, गाजियाबाद द्वारा जनपद गाजियाबाद से जनित हो रहे ठोस अपशिष्ट के निस्तारण हेतु दीर्घ कालीन योजना के बारे में भी जानकारी चाही गयी, जिस पर सचिव, गाजियाबाद विकास प्राधिकरण द्वारा अवगत कराया गया कि उनके द्वारा ग्राम गालन्द, हापुड़ में जनपद गाजियाबाद से जनित समस्त ठोस अपशिष्ट के निस्तारण हेतु लगभग 35 एकड़ भूमि चिन्हित कर ली गयी है, जिसका स्थानान्तरण नगर निगम, गाजियाबाद को नियमानुसार किया जाना प्रस्तावित है। नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा इस सम्बन्ध में अवगत कराया गया है कि नगर निगम द्वारा उक्त भूमि पर कूड़े निस्तारण हेतु व्यवस्था की स्थापना का कार्य लगभग 03 वर्ष पूर्ण किया जायेगा।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए अद्योस्ताक्षरी द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 21.08.2019 के अनुपालन में सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद को उक्त प्रकरण के सम्बन्ध में आवश्यक कार्यवाही करते हुए मा0 अधिकरण के आदेश दिनांक 21.08.2019 का अनुपालन सुनिश्चित करते हुए अनुपालन आख्या एक सप्ताह में अद्योस्ताक्षरी को प्रेषित किये जाने के निर्देश दिये गये तथा धन्यवाद के साथ बैठक समाप्त की गयी।

(अजय शंकर पाण्डेय)

जिलाधिकारी,

गाजियाबाद।

दिनांक 19-9-19

पत्रांक 3477/...../एन0जी0टी0/ओ0ए0-909/2018/19

प्रतिलिपि:निम्नलिखित को कार्यवाही हेतु।

1. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. अपर जिलाधिकारी, नगर, गाजियाबाद।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

जिलाधिकारी,
गाजियाबाद।

VSB
(True Copy)

Scanned by CamScanner



गाजियाबाद नगर निगम, गाजियाबाद

प्रेषक,

नगर आयुक्त,
गाजियाबाद नगर निगम
गाजियाबाद।

सेवा में,

उपाध्यक्ष,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

पत्रांक 732 /विधि0/2019-20

दिनांक : 16 नवम्बर 2019

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 954/2018 जंग सिंह बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में।

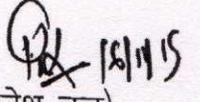
महोदया,

कृपया उर्पयुक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन ओ0ए0 संख्या-954/2018 जंग सिंह बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध शक्ति खण्ड-4, इन्दिरापुरम गाजियाबाद निकट डी0पी0एस0 व जयपुरिया स्कूल के पास घरेलू अपशिष्ट डाले जाने से है। दिनांक-02.01.2019 को मा0 अधिकरण द्वारा जिलाधिकारी गाजियाबाद को प्रश्नगत डम्पिंग ग्राउण्ड का परीक्षण कर अनुपालन आख्या दाखिल करने हेतु निर्देशित किया गया उक्त के सम्बन्ध में जिलाधिकारी गाजियाबाद के कार्यालय पत्र संख्या-1772/ एस.टी.-डी.एम/ गा0बाद/ 2018 दिनांक-23.01.2019 जो अपर जिलाधिकारी (वि0रा0) गाजियाबाद को सम्बोधित है तथा जिसकी प्रतिलिपि अधोहस्ताक्षरी को प्रेषित करते हुये आख्या चाही थी। उक्त के क्रम में नगर निगम के कार्यालय पत्रांक-3805/विधि/2018-19 दिनांक-11.02.2019 के द्वारा निम्नवत् आख्या प्रेषित की गयी थी:-

“प्रश्नगत प्रकरण शक्ति खण्ड-4, इन्दिरापुरम गाजियाबाद निकट डी0पी0एस0 व जयपुरिया स्कूल के पास घरेलू अपशिष्ट डाले जाने से है, उक्त इन्दिरापुरम क्षेत्र की समस्त व्यवस्थाये गाजियाबाद विकास प्राधिकरण द्वारा सम्पादित की जाती है तथा वर्तमान में इन्दिरापुरम योजना नगर निगम गाजियाबाद को हस्तातरित नहीं है। जिस कारण प्रकरण में कार्यवाही गाजियाबाद विकास प्राधिकरण द्वारा की जानी अपेक्षित है”। प्रश्नगत ओ0ए0 में दिनांक-13.11.2019 को सुनवाई करते हुये मा0 अधिकरण द्वारा अधोहस्ताक्षरी को अग्रिम नियत दिनांक-19.11.2019 को व्यक्तिगत रूप से उपस्थित होने के आदेश पारित किये गये है। जबकि उपरोक्त इन्दिरापुरम क्षेत्र की समस्त व्यवस्थाये गाजियाबाद विकास प्राधिकरण द्वारा सम्पादित की जाती है तथा वर्तमान में इन्दिरापुरम योजना नगर निगम गाजियाबाद को हस्तान्तरित नहीं है।

अतः आपसे अनुरोध है कि मा0 अधिकरण को नियत दिनांक-19.11.2019 को वस्तुस्थिति से अवगत कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्न:-यथोक्त


(दिनेश चन्द्र)

आई.ए.एस

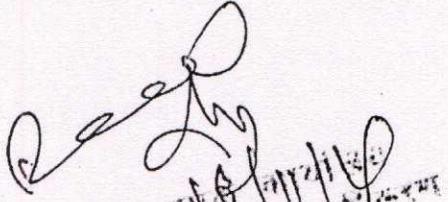
de नगर आयुक्त
गाजियाबाद नगर निगम

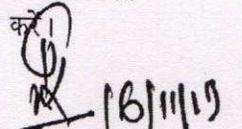


प्रतिलिपि:-

अपर जिलाधिकारी (नगर) को इस आशय प्रेषित की स्थायी अधिवक्ता श्री अमित तिवारी मो0 -8527271621 से समन्वय स्थापित कर मा0 अधिकरण के समक्ष जिलाधिकारी महोदय की ओर से अनुपालन आख्या दाखिल कराने का कष्ट करें।

2. श्री आर0 एन0 पाण्डेय अपर नगर आयुक्त को इस निर्देश के साथ प्रेषित कि नियत दिनांक-19.11.2019 से पूर्व निगम अधिवक्ता के माध्यम से अधोहस्ताक्षरी की ओर से प्रतिशपथ पत्र/ अनुपालन आख्या तैयार कराना सुनिश्चित करें।
3. विधि अधीक्षक को इस निर्देश के साथ कि निगम अधिवक्ता श्री विश्वजीत सिंह से समन्वय स्थापित कर नियत दिनांक-19.11.2019 से पूर्व अनुपालन आख्या तैयार कराते हुये प्रभावी पैरवी कराना सुनिश्चित करें।


जन सभा
गाजियाबाद नगर निगम
पत्र भारत का वि०


नगर आयुक्त

de गाजियाबाद नगर निगम

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गाजियाबाद नगर निगम

(ISO 14001, 18001, एवं 19001 प्रमाणित संस्था)

प्रेषक,

मुख्य अभियन्ता,
गाजियाबाद नगर निगम,
गाजियाबाद।

सेवा में,

मुख्य अभियन्ता,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

पत्रांक/ 193 /2019-20

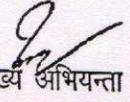
दिनांक : 5-12-2019

विषय :- इन्दिरापुरम आवासीय कालोनी के हस्तान्तरण के सम्बन्ध में।

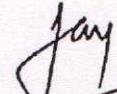
महोदय,

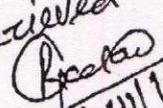
कृपया उपरोक्त विषयक अवगत कराना है कि इन्दिरापुरम आवासीय कालोनी के हस्तान्तरण की कार्यवाही की जानी है, जिसमें गाजियाबाद विकास प्राधिकरण एवं नगर निगम गाजियाबाद के अभियन्तागण द्वारा संयुक्त रूप से निरीक्षण किया जाना है। उपरोक्त के क्रम में दिनांक 01-12-19 को प्रातः 11-30 बजे सम्बन्धित अभियन्ताओं को नगर निगम जोनल आफिस कार्यालय वसुन्धरा में समय पर उपस्थित होने हेतु निर्देशित करने का कष्ट करें।

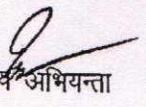
भवदीय

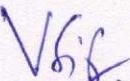

मुख्य अभियन्ता
गाजियाबाद नगर निगम

प्रतिलिपि :- नगर आयुक्त महोदय को सादर सूचनार्थ।


05-12-2019

Received

5/12/19


मुख्य अभियन्ता


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इन्दिरापुर योजना को नगर निगम गाजियाबाद को हस्ताक्षर के सम्बन्ध में।

उपरोक्त के सम्बन्ध में अवगत कराना है कि आज दिनांक 10.12.2019 को गाजियाबाद विकास प्राधिकरण के अधिकारी/कर्मचारियों के साथ संयुक्त रूप से प्रथम चरण में नालों का निरीक्षण किया गया, जिसमें निम्न अधिकारी/कर्मचारी उपस्थित थे :-

1. श्री ए0के0 चौधरी, अधिशासी अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
2. श्री अजीत कुमार, सहायक अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3. श्री मनोज गर्ग, अवर अभियन्ता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. श्री देशराज सिंह, अधिशासी अभियन्ता, नगर निगम गाजियाबाद।
5. श्री अनिल त्यागी, सहायक अभियन्ता, नगर निगम गाजियाबाद।
6. श्री गणेशी लाल, अवर अभियन्ता, नगर निगम गाजियाबाद।
7. श्रीमती पूजा सिंह, अवर अभियन्ता, नगर निगम गाजियाबाद।

सर्वप्रथम कनवनी गाँव से एन0एच0-24 पर स्थित नाले का निरीक्षण किया गया, जिसमें निम्न कमियाँ पायी गई :-

- 1.1 अधिकांश नाला ब्रिक वर्क का बना हुआ है, जो क्षतिग्रस्त है,
- 1.2 स्थल पर कनवनी गाँव की जल निकासी का प्राविधान नहीं है।
- 1.3 कनवनी गाँव से एन0एच0-24 के मध्य बने हुये विभिन्न अपार्टमेन्ट द्वारा नाले को ऊपर से अतिक्रमण कर, नाले को कवर कर दिया गया है।
- 1.4 वर्तमान में नाले का पानी सड़क के लेवल से लगभग 30-50 सेमी ऊपर बह रहा है एवं वर्षा ऋतु में ओवर फ्लो होकर सड़क जल भराव हो जाता है, जिससे सड़क क्षतिग्रस्त होने की पूर्ण सम्भवना है।
- 1.5 इन्दिरापुरम के रिहायसी/मार्केट आदि क्षेत्र में अधिकांश नालियों पर अतिक्रमण है एवं नालियाँ बन्द हैं।
- 1.6 गाजियाबाद विकास प्राधिकरण के उपस्थित अधिकारियों द्वारा यह भी अवगत नहीं कराया गया है कि प्रश्नगत नाले का डिजाईन किस एफ-ए-आर पर निर्धारित किया गया है।
- 1.7 इन्दिरापुरम योजना का निरीक्षण निरन्तर चरणबद्ध तरीके से किया जा रहा है। वर्तमान में स्वच्छ सर्वेक्षण-2020 का कार्य प्रगति पर है।

इन्दिरापुरम क्षेत्र में वर्षा जल निकासी की समुचित व्यवस्था न होने के कारण जल भराव की समस्या बनी रहती है। जल निकासी की समस्या का निदान आवश्यक है। क्षेत्र की जल निकासी की क्षमता पर्याप्त प्रतीत नहीं हो रही है। इस सम्बन्ध में दिनांक 10.12.2019 को गाजियाबाद विकास प्राधिकरण के उपस्थित अधिकारियों को भी स्थल पर ही निरीक्षण के समय अवगत करा दिया गया है।

15/12/19
ES

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